

के बाद जमानत लेना जो शुरू कर दिया गया है इससे न पी के साथ बहुत ज्यादाती की गई र। मैं चाहता हूँ कि एम पी के अधिकारों की रक्षा की जाए और पुलिस रेडिफिकेशन और जमानत दोनों बन्द किए जाएँ।

MR. SPEAKER: I have already told you that I cannot do anything in the matter.

श्री मनो राम बागड़ी : माननीय नहाटा जी ने एक बात कही है कि मेरी जिन्दगी खतरे में है। आप इस सदन के गार्जियन हैं। आप को उनको प्रोटेक्शन देना चाहिये।

MR. SPEAKER: I am not allowing. Don't record.

श्री मनो राम बागड़ी.....**

12.10 hrs.

PAPERS LAID ON THE TABLE

PASSPORT (5TH, 6TH AND 7TH AMENDMENTS) REPORT, 1979

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—

- (1) The Passports (Fifth Amendment) Rules, 1979, published in Notification No. G.S.R. 280(E) in Gazette of India dated the 1st May, 1979.
- (2) The Passports (Sixth Amendment) Rules, 1979, published in Notification No. G.S.R. 288(E) in Gazette of India dated the 9th May, 1979.
- (3) The Passports (Seventh Amendment) Rules, 1979, published in Notification No. G.S.R. 335(E) in Gazette of India dated the 1st June, 1979.

[Placed in Library. See No. LT—4598/79]

REPORT OF INDUSTRY INTO THE ACCIDENT AT SILEWARA COLLIERY IN NAGPUR DISTRICT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Report (Hindi and

English versions) of the Court of Inquiry into the causes and circumstances attending the accident at Silewara Colliery in Nagpur district of Maharashtra on the 18th November, 1975. [Placed in Library. See No. LT 4599/79.]

AGREEMENT *re.* DEVELOPMENT OR MAINTENANCE OF NATIONAL HIGHWAY IN KERALA STATE.

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table a copy of the Agreement (Hindi and, English variations) entered into between the Central Government and the State Government of Kerala on the 28th March 1979, in relation to the development or maintenance of the whole or any part of the National Highway situated within the State, under section 10 of the National Highway Act, 1956. [Placed in Library. See No. LT—4600/79].

NOTIFICATION UNDER INDIAN RAILWAY ACT, 1890

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of Notification No. S.O. 340(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1979, declaring certain railway stations as 'Notified Stations' for the purpose of removal of goods without delay, issued under section 56(B) of the Indian Railway Act, 1890. [Placed in Library. See No. LT—4601/79].

12.12 hrs.

ELECTION TO COMMITTEE

NATIONAL WELFARE BOARD FOR SEAFARERS

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to move:

“That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

MR. SPEAKER: The question is :

That in pursuance of Rule 4 (h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I beg to move:

"That this House do extend upto the last day of the first week of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto."

MR. SPEAKER: The question is:

"That this House do extend upto the last day of the first week of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto."

The motion was adopted.

12.14 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS— *contd.*

MR. SPEAKER: We now come to further discussion of the No-Confidence Motion. Shri N. C. Jain—you have got only 2-3 minutes more.

SHRI EDUARDO FALEIRO (Mormugao): On a point of order, Sir. We cannot go on debating a No-Confidence Motion when it is very clear that the Government has lost the confidence of the House.....

MR. SPEAKER: There is no point of order. The matter is before the House.

SHRI EDUARDO FALEIRO: The Government which has clearly lost the confidence of the House is not entitled to remain even for a minute... (Interruptions)

MR. SPEAKER: This very matter is before the House. Don't record.

SHRI EDUARDO FELEIRO: ** (Interruptions)

श्री निर्मल चन्द्र जैन (सिवानी) : अध्यक्ष महोदय, मैं कह रहा था कि दलबदल बिल लाने की जो बात थी टेक्नीकल कारण से उसे वापस लेने के लिए विवश होना पड़ा। आज दलबदल को खुब प्रोत्साहन दिया जा रहा है। और इसीलिए चव्हाण साहब यह प्रस्ताव लाये हैं। इस लंगे अविवश प्रस्ताव में बल देने के लिए अब किस्से गढ़े जाने लगे हैं। एक किस्से की अभी चर्चा हुई। इमरजेंसी के दौरान जब लोगों को बन्द किया गया था जेल में तो हमारे में से बहुत से मिनर यह कहते थे कि बिना किसी का ट्रायल हुए बगैर जेल में नहीं बंद करना चाहिए। अभी एक बात आर० एस० एस० के खिलाफ की गई। आर० एस० एस० के खिलाफ रोज विषवमन होता है और वह भी बिना जांच किये हुए होता है।

SHRI AMRIT NAHATA (Pali): You have banned Mizo National Front. Why have you not banned RSS? Why not ban RSS also? (Interruptions)

श्री निर्मल चन्द्र जैन : किसी ने यदि कदाचित माननीय अमृत नाहाटा को कह भी दिया हो तो उन्होंने आर० एस० एस० का नाम ले दिया। इससे बड़ा कोई पाप नहीं हो सकता है। एक उन्होंने किस्सा कुर्सी का चित्र बनाया था, और अब वह गढ़ रहे हैं एक सपना कुर्सी का। आर० एस० एस० के विरुद्ध जिसको जो कुछ बोलना हो उसके पहले जांच होनी चाहिए, अदालत में कार्यवाही होनी चाहिए। ऐसे चाहे अब किसी के यहां बोलने से विष ही यहां पर बोया जाता है और इसके परिणाम अच्छे नहीं निकलते हैं।

**Not recorded.